

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.634/2017**

Tuesday, this the 7<sup>th</sup> day of May 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Jaibir Singh, Driver B.No.25359, SNPD,  
Aged about 40 years, Group 'C',  
S/o Sh. Rai Singh,  
r/o RZ-553A, Gopal Nagar,  
Nazafgarh, Delhi-110043

- Applicant

(By Advocate: Ms. Komal Aggarwal for Mr. Anil Mittal)

Versus

Delhi Transport Corporation,  
IP Estate, New Delhi-110002  
(through Chairman-cum-Managing Director) - Respondent

(By Advocate: Mr. Ayush Kumar)

**O R D E R (ORAL)**

**Mr. V. Ajay Kumar, Member (J):**

Ms. Komal Aggarwal proxy for Mr. Anil Mittal, learned counsel for the applicant, on instructions from the applicant, submits that the OA has become infructuous as the relief has already been granted to the applicant. The OA is accordingly, dismissed as infructuous. No costs.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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